5 Re. Reported allotment [13 MAR. 1991] Rushtrapati Bhawan 3 6 of Banglow No, 1991 to Shri Devi Lation

2. 1989-90 के वर्ष के लिए काफ़ी बोर्ड बंगलीर के वार्षिक सामान्य निष्ठि लेखे, और उन परलेखा परीक्षा प्रतिवेदन ।

3. ऊपर 1, 2 में उल्लिखित पत्नों कों सभा पटल पर बंखने में हुए विलम्ब के का बणों को दर्शाने वाला विवरण । [Placed in Library See No. LT-2313/91 for 1 to 3]

MESSAGE FROM THE LOK SABHA

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991.

SECRETARY-GENERAL: Madam; I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991, as passed by Lok Sabha at its siting held on the 12th March, 1991."

Madam, I lay a copy of the Bill on the Table.

THE DEPUTY CHAIRMAN: Now, we have two items today—the Statutory Resolution and the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991.

DR. RATNAKAR PANDEY (Uttar Pradesh): Madam;

sHRI A. G. KULKARNI (Maharashira): Madam

THE DEPUTY CHAIRMAN: Let us first go through the listed business...

SHRI A. G. KULKARNI: Madam, yesterday 1 raised a point about Dhard. The Finance Minister said he would make a statement. I am not leaving the Finance Minister today. You promise everything here and then... (Interruption)

THE. DEPUTY CHAIRMAN: Mr. Kulkarni, let your vichar dhara stop for some time. How can he say anything unless you stop?

SHRI.A. G. KULKARNI: He is not able to do anything. Does he like that the private sector should sell iron?

THE DEPUTY CHAIRMAN: Please sit down, Mr. Kulkarni.

SHRI A. G. KULKARNI: Let us listen to what the Prime Minister wants to say. I am not going to allow him to go away. Mr. Chandra Shekhar, Bolo, Bhai; kuchch to bolo. You are an Young Turk. Are you afraid?

SHRI DINESH GOSWAMI (Assam): Maadm Deputy Chairman, please save the Prime Minister. He will be laid on the Table of the House. by Mr. Kulkarni.

DR. RATNAKAR PANDEY: Madam, ...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam,... (Interruptions)

REG. REPORTED ALLOTMENT OF BANGALOW NO. 1. RASHTRAPATI BHAAN, TO SHRI DEVI LAL

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : मैडम. माननीय देवीलाल जी भारत के उप-प्रधान मंती हैं और अखना में से पहने को सिला है कि अभी वे राष्ट्रपति भड़न में उप-प्रधान मंत्री के रूप में जिस बंगले में रहते हैं, उसे स्वतंक्षता सेनानी के नाम पुर जनको परमानेटली एलाट किया जा रहा है.। अखन्नारों में यह भी पढ़ने जो ,मिला है कि वे चुनाव नहीं लडना जाहते हैं। उनको प्राज तक के कार्यकलाप जो रहे हैं, वे ऐसे नहीं रहे हैं कि स्वतंक्रता सेनामी के कोटे से या किसी विशेष कोटे

7 Re. Bastries + Hahmons [RAJEA SABWA] Rentinger Manue of Banglow No. 1

[जा० रामापार पार्क्त]

से उनको स्वेशल **मनाव एकाद** किया জাए।

महोदया, प्रधानमंत्री यहां उपस्थित हैं। मैं चाहता हुं कि चे इस तरह की चीजें न होने दें और सदन को काकवासक षें कि चंकि देवीलाल जी रिटायर हो रहे हैं और चुनाव नहीं लड़ना चाहते हैं इंसलिए उन्हें कोई बंगला ग्रादि राष्ट्रपति भवन में एलाट न किया जाए ब्रीर उनके साथ एक सामान्य व्यक्ति के रूप में ही म्बिहार निका जगर ।

SHRI A. G. KULKARNI (Maharashtra): Madam, I join Dr. Pandey, that no Government estate should be passed on either to Devi Lal or to any politicism. I object to any such proposal Let the Prime Minister any something on this,

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Madam Deputy Chairman, there is no such proposal before the Government. And I cannot say. The remarks made by Mr. Ratnakar Pandey are his own preserve. Devi Lal is not an ordinary man. He has been a freshom fighter. By his denying he will not become a non-freedom fighter. He is an important personality. It is the pratic of the old regime to give flats and lands to others. has not been done by It our Government and it will not be done.

SHRI G. SWAMINATHAN (Tamil Nader): The Frime Minister said 'other Governments'. Was it the Cengress Government or the V. P. Singh Government?

SHRI CHANDRA SHEKHAR: I talked of the past Governments. I did not mean only V. P. Singh Government.

(Intermiptions)

PROF. CHANDRESH P. THAKUR (Bihar); When the Prime Minister made an address to the nation on the national hockup, very significant observetions were made. I would like to go on second, since this hit the last

to Shri Beat and

day of the Rinne in this spail. .. (Interreptions Madam; the Prime Minister made oza significant observation that the interests of the depressed section, the poor people and the depretated regions... (Interruptions) ... will be looked after (Interruptions).... I would like to know what significant steps the Government has taken to uplift the economic and the living standards of the deprived people and the backward regions. The Prime Minister made a premise that the prices will be controlled. Has the price rise ... (Interuptione) ... or the rate of price rise ... (Interruptions) ... been brought under control?... (Interruptions)....

MINISTER OF FINANCE THE SINHA): Ma-(SHHI YASHWANT dam ... (Interruptions) ... Are we discussing the Address of the Prime Minister to the nation?... (Interruptions) ... We all have something to say... (Interruptions)... There was a great deal of reluctance for having discussion in this House today... (Interruptions)...

GURUDAS DAS GUPTA SHRI (West Bengal): Malan, (Interruptions) There are in a hot position (Interruptions). ... to begin the political campaign for elections right now.... (Interruptions)... Madam.... (Interruptions) ... I wish that the are ordered property... elections (Interruptions)...

THE DEPUTY CHAIRMAN: Please keep quiet (Interruptions)... We have important business before the House (Intersuptions)

SHRI SYED SIDTEY RAZI (Uttar Pradesh): Why can't he talk about price rise? ... (Interruptions) ... That is also related to the people ... (mterruntions)

PROF, CHANDRESH P. THARUR: Madam... (Interruptions) There are certain key economic policy areas (Intermutions)... The Government should take into account all these aspects while reacting to the Prime Minister's Address to the nation .:. (Inderruptions) Thenk you, Madam,

9

of Banglow No. 1

THE DEPUTY CHAIRMAN: Just a minute ... (Interruptions) ... ₩e have a Statutory Resolution ... (Interregations) ... We will take up this Resolution before taking up the Bill relating to the salaries and allowances of Members of Parliament... (Interruptions) ... Just 'a' minute ... (Inter ruptions)... I have to make an announcement. There is all amendment moved by Shri S. S. Alalumatia on the Bill relating to salaries and the Secretariat is working on the Amendment. So, we will take up the Resolution first... (Interruptions)

STRI KAHNU CHARAN LINKA (Orissa): Madam (Interruptions) A very serious situation has developed in Orissa... (Interruptions)... There is a deadlock between the administration ... (Interruptions)

THE DEPUTY CHAIRMAN: I will allow every Member to speak before adjourning the Biome ins die ... (Interruptions)

SHRT KAHNU CHARAN LENKA: I would like to submit... (Interruptions).... The Generament should take of this ... (interruptions) note There is a complete deadlock between the administration and the judiciary in Orissa... (Interruptions)

THE DERUTY CHAIRMAN: I promise that everyone will be allowed to speak... (Interruptions)... There must be about 100 or 200 Members... (Interruptions) ... I will allow each one of you to say whatever you want... (Interruptions) ...

SHRI KAHNU CHARAN LENKA: "Ine Orissa High Court people have "sinced a resolution to resign on masse unless the privilege motion against them in the Orissa Assembly is with-"drawn I want that the remarks made by the Chief Minister against them be exputited from the Machine of the Assembly ... (Interruptions)

Re Reserved allowment [13 MAR. 1001] Rashtrapati Shashan-10 to Shri Detti Lal

THE DEPUTY CHATRMAN: Just a minute... (Interruptiona)... Ŧ would like to remind the Member that matters concerning the State Assemblies are not discussed here. We have this convention here that we do not discuss them... (Interruptions) ...

SHEL KAHNU CHARAN LENKA: Madam... (Interruptions)... The Chief Minister of Orissa has called upon the public to beat the Government offici. als... (Interruptions) ... The House should take note of this ... (Interruptions)...

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam,...(Interruptions)

SHRI DINESH GOSWAMI (Assam): Madam, your suggestion is welcome. So, you can take up the Resolution first... (Interruptions)...

THE DEPUTY CHAIRMAN: YN. we will take up the Statutory Recelution now ... (Interruptions) All of you, please take your seats ... (Interruptions) ...

SHRI RAJ MOHAN GANDHI: Madam, just one sentence, I think I am speaking on behalf of the whole House... (Interruptions) ... when F say that the House should have the benefit of a statement from the Prime Minister... (Interruptions).... today which may well be the last day of his tions) We hope that he makes ... the statement today ... (Interruptions)

SHRI YASHWANT SINHA: Statement on what?... (Interruptions) ...

SHRI CHANDRA SHEKHAR: Statement on what?...(Interrup. tions)

SOME HON. MEMBERS: Statement on what?...(Interruptions)...

THE DEPUTY CHAIRMAN: Order, please... (Interruptions) ... I will allow everyone of you... (Interruptions) ... Please sit down ... (Interrup--- #44990)

BHA] of Proclamation dated 12 11-5-1987 under article
356 in relation to Punjab
pears that there will not be early elec- tions in Punjab. The National Front wants early elections in Punjab (Interruptions)We do not want the continuation of President's Rule any further because it is our experience
that situation there (Interruptions) has improved. Therefore, Madam, we do not want to participate in the discussion on this (Interruptions)
SHRI V. NARAYANASAMY (Pondi- cherry): Madam, the National Front wanted one year's extension (Inter- ruptions) Madam, the National Front wanted a year's extension
(Interruptions)Now, they say that they do not want it(Interrup- tions)
SHRI M. S. GURUPADASWAMY: Madam, we do not want to be a party (Interruptions) to the consent of the House to the continua- tion of the President's Rule in Pun-

ँ मैं प्रस्ताव करता हु :

"कि यह सभा पंजाब राज्य के संबंध में राष्ट्रपति द्वरा 11 मई, 1987 को संविधान के अनुच्छेद 356 के प्रधीन जारी की गई उद्घोषणा के 11 मई, 1991 से छः माह की मौर मवधि के लिए प्रवृत्त बने रहने का ग्रनुमोदन करती हैं।"

The question was proposed.

THE DEPUTY CHAIRMAN: I thought I could put the Resolution to vote because there was nobode to speak on this now.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Madam, may I make a statement? Of course, there is nobody to speak on this. But I would like to make a statement ... (Interruptions) . . . 👘

SARDAR JAGJIT SINGH AURORA - (Punjab): Madam, I want to say - something... (Interruptions) ...

SHRI M. S. GURUPADASWAMY: Madam I want to make a statement ... (Interruptions)...

(At this stage, some hon. left the Chamber.)

jab... (Interruptions) ...

in protest we are

(Interruptions)

Therefore,

Members

walking out ...

SHRI V. NARAYANASAMY: Madam, it is politically motivated ... (Interruptions) ... For political ends they are doing it... (Interruptions) ... For political purposes they are doing it. .. (Interruptions) .:.

THE DEPUTY CHAIRMAN: Order, order, please ... (Interruptions) ...

SHRI DINESH GOSWAMI (Assam): Madam, today is the last day of 'this Session and there should be no tension in the House today... (Interruptions) ...

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA); Madam, he is not walking out?. terruptions) ... He is not joining them?... (Interruptions) ...